

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.09**  
**C.P.(IB)No.151/BB/2023**

**IN THE MATTER OF:**

M/s. BEML Midwest Limited ... Petitioner  
Vs.  
M/s. BEML Limited ... Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 19.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner : Shri Anirudh Suresh  
For the Respondent : Shri S.S. Naganand, Sr. Counsel

**ORDER**

1. Heard the Ld. Counsel appearing for the Petitioner and Ld. Sr. Counsel appearing for the Respondent.
2. In compliance to Order dated 06.03.2024, Ld. Counsel for the Petitioner has filed counter affidavit to the sur-rejoinder vide Diary No.1786 dated 19.03.2024. The same is taken on record.
3. Ld. Counsel for the Petitioner is directed to file extracts of the Balance Sheet of the Corporate Debtor from the year 2010 onwards showing the entries of the Creditor herein. The matter is part hard and submission of the Ld. Sr. Counsel for the Respondent would be required on the next date of hearing.
4. List the case for hearing on **05.06.2024**.

**-Sd-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**